* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 428/2020

TEJBIR SINGH Petitioner

Through: Mr. Prashant Jain and Mr. Siddhartha

Yadav, Advs.

versus

STATE Respondent

Through: Mr. Sanjay Lao, ASC for State.

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% <u>09.09.2021</u>

Mr. Lao states that the Narco Analysis of the 3 suspects have been carried out in Delhi. He states that it would take about ten days for preparation of the report. Let a further status report on the basis of the report of Narco Analysis be filed before the next date.

Vide our order dated 14.07.2021, we had called upon the State to inform the Court, regarding the capacity and cadre strength of the Narco Analysis facility started by FSL Delhi from 01.07.2021. The status report filed only indicates the cadre strength, but does not indicate the capacity of the said facility. In response to our query, Mr. Lao states that only one person can be subjected to Narco Analysis test in a day, and the hospital has fixed only one day in a week for carrying out the said test. Considering the population of the NCT of Delhi, in our view the said capacity is highly inadequate to meet the needs of NCT of Delhi. The State should seek to

enhance the capacity to carry out the Narco Analysis tests so that there is no backlog for the said test in Delhi. Let a further status report in this regard be filed before the next date.

List on 01.12.2021.

The status report should also indicate any further steps taken to investigate the disappearance of the person in question.

VIPIN SANGHI, J

JASMEET SINGH, J

SEPTEMBER 9, 2021

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